

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal no. 52 of 2013, IA No. 77 of 2013,**  
**IA No. 78 of 2013 & IA No. 119 of 2013**

**Dated : 3<sup>rd</sup> April, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Tamil Nadu Generation & Distribution Corporation Ltd. .... Appellant (s)**

**Versus**

**Neyveli Lignite Corporation Ltd. & Anr. ...Respondent (s)**

**Counsel for the Appellant(s):** Mr. Parvin H. Parekh, Sr. Adv.  
Mr. E.R. Kumar  
Mr. Galav Sharma

**Counsel for Respondent (s):** Mr. N.A.K. Sharma  
Mr. Somiran Sharma  
Mr. Ravi Sankar  
Mr. R. Sasiprabhu

**ORDER**

We have heard the Learned Senior Counsel and Learned Counsel for the parties in the IA no. 77 of 2013. Instead of passing any orders in the IA no. 77 of 2013, we deem it appropriate to take up the main Appeal for final disposal by fixing an early date. With this observation, the IA no. 77 of 2013 is disposed of.

As agreed by the Learned Senior Counsel and Learned Counsel for both the parties, post the matter for final disposal on **29.04.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**mk/vt**